GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:6912
ANSWERED ON:18.05.2012
LOK SABHA UNSTARRED QUESTION NO. ALLOCATION TO STATES
Ponnam Shri Prabhakar

Will the Minister of FINANCE be pleased to state:

- (a) whether the 13th Finance Commission has cut the allocations for States including Andhra Pradesh;
- (b) if so. the details thereof and the reasons therefor; and
- (c) the demands pending from each State including Andhra Pradesh and time by which action is likely to be taken thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

- (a) & (b): The 13lh Finance Commission (FC-XIII), an expert body set up under article 280 of the Constitution of India, had recommended devolution/transfers of funds from the Centre to States alter assessing inputs from States. FC-XIII has recommended an estimated total transfer of Rs. 1766676.80 crore to States during its award period (2010-15). which is an increase of 134 % over total estimated transfers recommended by the 12th finance Commission (TFC) during its award period (2005-10). Transfers of funds recommended by FC-XIII have not declined for any State, including Andhra Pradesh, as compared to thai recommended by TFC. Recommendations of Finance Commission, once accepted, by the Government, are not applied differently across States.
- (c): Does not arise.